

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "C" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA Nos.7265 & 7266/Del/2018
Assessment Years : 2008-09 & 2010-11**

Harsh International Industries Pvt.Ltd., 101, 1 st Floor, 25/33, East Patel Nagar, New Delhi-110008. PAN-AABCH8035L	Vs	DCIT, Circle-11(1), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh.P.Kaushik, Adv.	
Respondent by	Sh.M.Baranwal, Sr.DR	
Date of Hearing	10.02.2021	
Date of Pronouncement	10.02.2021	

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2008-09 & 2010-11 are directed against the order of learned CIT(A)-35, New Delhi dated 28.08.2018.

2. The learned counsel for the assessee, vide its letter dated 28.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 10th February, 2021.

Sd/-

(K.N.CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI